

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:460
ANSWERED ON:22.04.2003
CORRUPTION BY CIVIL SERVANTS
SURESH RAMRAO JADHAV (PATIL)

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of corrupt civil servants caught red handed during the last two years by the Central Bureau of Investigation while accepting bribes have been let off despite the use of hidden microphones and special chemical coated money;
- (b) if so, the main reasons for the same; and
- (c) the fresh steps taken to break the nexus between the accused, the investigating officers and the independent Government witness?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a): The CBI has reported that during years 2001 and 2002, trial of 375 trap cases have been completed. Out of these 375 cases, 228 cases have ended in conviction whilst 134 cases have ended in acquittal. 4 were discharged and 9 were otherwise disposed of.
- (b): The CBI has reported that reasons of acquittals are that due to long period taken in concluding the trials, complainants lose interest or are won over by the defence, independent witnesses are not able to recall properly the events during the trial and also distortion of voice/wash samples due to storage over long period of time.
- (c): To reduce delays in trial cases and for their speedy disposal, the Government has set up 28 Courts of Special Judges and 7 Courts of Special Magistrates for dealing exclusively with CBI cases.